

F. No. J-11014/4/2024-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated the 28th March, 2024

ORDER

The President is pleased to accept the resignation of **Shri Manu S.**, Deputy Solicitor General of India for the High Court of Kerala, with effect from **21.03.2024**.

2. Consequently, the name of Shri Manu S., Advocate, appearing in the List 'A' of this Department's Order No. J-11017/9/2021-Judicial dated 03.11.2021, **stands omitted**.

3. Hindi version of this order will follow.



(Jaspal Singh Dhanju)
Deputy Legal Adviser (Judicial)

Copy (through email) to:

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary / all the Additional Secretaries and Joint Secretaries in the main secretariat of Department of Legal Affairs.
3. PPS to Ld. Attorney General of India/PS to Ld. Solicitor General of India.
4. All the deputy SGIs in various High Court, as per list.
5. The Registrar, High Court of Kerala
6. Sh. Manu S., Ex-Dy. SGI.
7. Cash (LA) Section to stop the payment of Shri Manu S., ex-Dy. SGI w.e.f. 21.03.2024.
8. The Pay and Account Office, Department of Legal Affairs, New Delhi.
9. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
10. Hindi Section, Department of Legal Affairs, for translation of this order.
11. Spare copies.



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